

30/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: :GUWAHATI, 5

O.A.No. 88/95

Misc. Petn.

C. P. No.:

R. Appl:

G. K. Das 2015
frs.

APPLICANT'S

.....U. S. I.S. O. K.

RESPONDENT'S

Mr. J. L. Sauer FOR THE APPLICANTS

.....Mr. M. Chanda.....

.....C. G. C...... FOR THE RESPONDENTS

OFFICE NOTE DATE ORDER

28.4.95 Learned counsel Mr M.Chanda is present for the applicants. Learned Sr.C.G.S.C Mr. S.Ali for the respondents.

The applicants have sought permission to file this application jointly under Rule 4(5) (a) of the C.A.T.(Procedure) Rules 1987.

Heard Mr Chanda on that issue and since the applicants fulfil the conditions stated in the rule permission to join in this application granted. Mr Chanda submits that the application has been submitted seeking of transfer of the applicants from N.E.Telcom Circle to Assam Circle.

It has been stated by Mr Chanda that the applicants have opted for their posting

in Assam Circle at the time of bifurcation of erstwhile N.E. Telangana Circle but they

could not be accommodated at that time due to their position of the seniority and

due to the position of the seniority, availability of vacancies in Assam Circle. The applicants have been pursuing the

This application is in
form and within time.
E. F. of Rs. 50/-
deposited vide
IPO/BS No. 884
dated 27.4.94

Requisite fee of Rs. 5/-
deposited for..... 1 Nos;
Respondant vide IPO/BD
Cash Receipt No... 3.51/....
dated 6.6.95

for ~~the~~ Registrar (S)

28.4.95 : Perused the statements of grievances and the reliefs sought for.

The application is admitted subject to the determination of time limitation at the time of final hearing.

Issue notice on the respondents by Registered Post. Written statement be submitted by the respondents on 16.6.1995.

Pendency of this application shall not be a bar for the respondents to consider the request of the applicants for their transfer to Assam Circle.

Pl. communicate in order.

16.5

60
Member

Requisition certificate pg
on 25.5.95 & dated
v. no. 2505-10 on 15.6.95

16.6.95

Learned counsel for the parties are present. Learned S.R.C.G.S.C., Mr S. Ali, prays for further time for submission of written statement. List on 14.7.95 for written statement and further orders.

15/6
nkm

60
Member

14.7.95

for orders on 12.9.95

for 20th
12.9.95

To be listed for hearing on 22.11.1995. Liberty to file counter.

Notice del. send
on R. no. 1, 2 & 5, 6.

60
Member

60
Vice-Chairman

W/ statement - has not
been filed.

22.1.96 Adjourned to 23.1.96
W/ statement - has not

OA/IA/CP/PA/MP No. 88 of 1995

OFFICE NOTE

DATE

ORDER

1) Notice duly served
on Respondents no. 1, 2, 5 & 6
2) W/statement has not
been filed

25.4.96

Mr M.Chanda for the applicant.
S.Ali, Sr.C.G.S.C. for the respondents.
At the request of learned Sr.C.G.S.C.
Mr Ali he is allowed time to file counter
List on 5.6.96 for counter and
further orders.

Member

23-1-96

Adjourned to 29-2-96 ✓ pg
for hearing. *R.W.*

5-6-96

Mr. M.Chanda for the applicant. No
for the respondents. Written statement
has not been submitted. This case is
relating to transfer.

To be listed for hearing before
Bench on 10-7-96. In the meantime
respondents may submit written statement
with copy to the counsel of the applicant.
Inform the respondents.

Member(A)

Member(J)

w/statement has not
been filed.

1m

10.7.96

Mr. S.Ali, Sr. C.G.S.C. for the
respondents.

Written statement has been submitted.
Copy of the same may be served on
the counsel of the opposite party.

List for hearing on 24.7.96.

Member

WJS on behalf
of R.W. 1, 2 & 3
8 placed at pg 40
44.

pg

Please kindly
start

OA/TA/CP/RA/MP No. 88 of 1995

OFFICE NOTE	DATE	ORDER
Parties duly served on pp. Nos. 1, 2, 5 & 6.	24.7.96	<p>Mr. M.Chanda present for the applicants.</p> <p>Mr. S.Ali, Sr. C.G.S.C. present for the respondents.</p> <p>Mr. Chanda seeks for adjournment. Adjourned for hearing on 8.8.96.</p>
Statement - No hearing	trd	
Statement - No hearing	8.8.96	<p>Mr. M.X. Chanda for the applicant seeks adjournment. Mr S.Ali, Sr.C.G.S.C has no objection. Allowed.</p> <p>List for hearing on 3.9.96.</p>
Statement - No hearing	3.9.96	<p>Mr M.Chanda for the applicant. Mr S.Ali, Sr.C.G.S.C for the respondents.</p> <p>Counsel of the parties have completed their submissions. Hearing concluded. Judgment reserved.</p>
	pg	

20-9-96

Sr.C.G.S.C. Mr.S.Ali for

respondents. Judgment and order pronounced. Application is dismissed in terms of the aforesaid order. No order as to costs.

6
Member

Copy of the Judgment
issued to the parties
vide O.A. No-3355 to
360 of 4.10.96

1m

12.5.99

The order dated 20.9.1996 is set aside vide order passed today in R.A. No.1/97. The O.A. is restored for fresh hearing.

This is not a case of ordinary transfer. Therefore place the O.A. for hearing before the Division Bench.

List on 9.6.99 for fixing a date of hearing before the Division Bench.

Send copy of this order to all the parties concerned.

6
Member

pg

6/6
14/5/99

9-6-99

Case is ready for hearing. List for hearing on 14-7-99.

6
Member

Vice-Chairman

1m

6/6/99

14.7.99

Heard in part. List for further hearing tomorrow, 15.7.99.

Member

nkm

Vice-Chairman

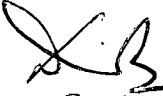
15.7.99 Heard counsel for the parties.

24.8.99

Copies of the
Judgment have been
sent to the D/Sec
for issuing the same
to the parties through
Regd. no 15 A/0-
a/c vide Dispatch No.
2719 to 2722 dated 30-8-99

pg

Member


Vice-Chairman

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A. NO.

88 of 1995.

15-7-1999.
DATE OF DECISION.....

Sri Gautam Kr. Das & Ors.

(PETITIONER(S))

S/Shri J.L. Sarkar & M. Chanda.

ADVOCATE FOR THE
PETITIONER(S)

-VERSUS-

Union of India & Ors.

RESPONDENT(S)

Sri A. Deb Roy, Sr.C.G.S.C.

ADVOCATE FOR THE
RESPONDENTS.

THE HON'BLE JUSTICE SHRI D.N.BARUAH, VICE CHAIRMAN.

THE HON'BLE SHRI G.L.SANGLYINE, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman.



CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 88 of 1995.

Date of Order : This the 15th Day of July, 1999.

Justice Shri D.N. Baruah, Vice-Chairman.

Shri G.L. Sanglyine, Administrative Member.

1. Sri Gautam Kumar Das,
2. Sri Joylal Shrestha,
3. Sri Brojen Gogoi and
4. Sri Swapan Kumar Bhattacharjee. . . . Applicants.

By Advocate S/Shri J.L. Sarkar and M.Chanda.

- Versus -

1. Union of India through the Secretary, Govt. of India, Department of Telecommunications, Ministry of Telecommunications, New Delhi.
2. Chief General Manager, Telecommunication, North Eastern Circle, Shillong.
3. Chief General Manager, Telecommunication, Assam Circle, Guwahati.
4. Sri Girish Ch. Goswami, J.T.O., Jorhat.
5. Sri Anil Krishna Singha, J.T.O., Diphu.
6. Sri Pradip Gohain, J.T.O, Chapakhowa under Divisional Engineer, Microwave, Dibrugarh. . . . Respondents.

By Advocate Sri A. Deb Roy, Sr.C.G.S.C.

O R D E R

BARUAH J. (V.C.)

The four applicants have approached this Tribunal seeking certain directions. The case of the applicants is that originally the applicants belong to Telecommunication Department of N.E. Circle. In the year 1988 the N.E. Circle of Telecommunication department was bifurcated into two circles, namely, N.E. Circle and Assam Circle. At the

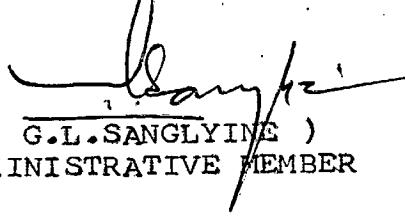


contd.. 2

time of bifurcation of the department options were invited form the employees of the erstwhile N.E. Circle. Pursuant to that the applicants opted for Assam circle. But in spite of that the applicants were allotted to N.E.Circle. The grievance of the applicant is that this was contrary to the rules and procedure. The applicants submitted representations. Those were however not disposed of. Hence the present application.

2. Certain factual aspects are required to be considered before taking a decision and it is not possible for this Tribunal to decide the matter. We feel that the authority should consider the representation and dispose of the same by a reasoned order. If options were given then we find no reason why they should not be allotted to Assam Circle. However this is our tentative view, the authority shall consider on the basis of the facts available before them. Mr M.Chanda, learned counsel for the applicants submits that the applicants may be allowed to submit a fresh representation giving details of their grievances. We find no ground to refuse this prayer. Mr A.Deb Roy, learned Sr.C.G.S.C for the respondents has no objection if a fresh representation is filed. Therefore, the applicants may file a fresh representation giving details of their case within a period of 30 days from today. If such representation is filed the authority shall consider the same and dispose of the said representation alongwith the earlier representations which are still pending, by a reasoned order within a period of two months from the date of receipt of the representation. If the applicants are still aggrieved by the decision of the authority they may approach the appropriate authority.

The application is disposed of. Considering the entire facts and circumstances of the case however we make no order as to costs.


(G.L.SANGLYINE)
ADMINISTRATIVE MEMBER


(D.N.BARUAH)
VICE CHAIRMAN

Before the Central Administrative Tribunal
Guwahati Bench :::: Guwahati.

Filed by: maniX chde
Advs

O.A. No. 88/95.

Shri G.K. Das and others.

-Versus-

Union of India and others.

List of Dates.

<u>Sl.No.</u>	<u>Dates</u>	<u>Particulars</u>	<u>Para</u>	<u>Page</u>
1		All the applicants are presently working as J.T.O. in different places under Chief General Manager Telecom, N.E. Circle, Shillong.	6.1	3
2.		All the applicants were working as R.S.A./Phone Inspector in Assam, circle under Chief General Manager Telecom, prior to the bifurcation of N.E. Circle Shillong, during the year 1988.	6.2	3
3. 1988		The applicants were although submitted their option for posting and allotment under Assam Telecom Circle but they were allotted to N.E. Circle on the basis of Seniority Principles. All the applicants were repatriated to N.E. Circle in strict	6.5 & 6.6	5 & 6.

<u>Sl. No.</u>	<u>Dates</u>	<u>Particulars</u>	<u>Para</u>	<u>Page</u>
		compliance of Seniority Principle during 1988-89.		
4.	1989-90	That the respondent No.4, 5 and 6 who were junior to the applicants 6.7 6 & were also working as R.S.A./Phone 6.8 7 Inspector in Assam Circle at the ^{time} relevant of Bifurcation of N.E. Circle. The Respondents No. 4, 5 and 6 were also allotted to N.E. Circle foll- owing Seniority Principle and repatri- ated to N.E. Circle during 1989-1990, which would be evident from <u>Annexure-4</u> .		
5.	1992	All the applicants and private res- pondents qualified in the J.T.O. Examination. But surprisingly 6.9 7 & private respondents 4 to 6 were 6.10 8 allotted to Assam Circle after declaration of result of J.T.O. Examination on the ground that they appeared examination from Assam Circle, in violation of option/seniority principle.		
6.		Vacancies of J.T.O:s are available 6.15 11 & in Assam Circle due to various 6.19 16 reasons such as on account of supper- nuation, resignation, promotion/transfer, death but posting of applicants in Assam.		

Assam Circle never considered
in terms of their option/seniority
principles.

Prayer :-

Applicants praying for a direction upon
the respondents to issue necessary orders
of transfer and posting in Assam Circle.

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :::: GUWAHATI-5.

O.A. NO. 88 of 1995.
T.A. NO.

DATE OF DECISION 20-9-1996.

Sri Gautam Kumar Das & 3 others.

(PETITIONER(S)

S/Shri J.L.Sarkar & M.Chanda.

ADVOCATE FOR THE
PETITIONER (S)

VERSUS

Union of India & Ors.

RESPONDENT (S)

Shri S.Ali, Sr.C.G.S.C.

ADVOCATE FOR THE
RESPONDENT (S)

THE HON'BLE SHRI G.L.SANGLYINE, ADMINISTRATIVE MEMBER
THE HON'BLE

1. Whether Reporters of local papers may be allowed to yes see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of NO the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Administrative Member.

Sanjib
20/9/96

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No. 88 of 1995.

Date of Order : This the 20th Day of September, 1996

Shri G.L.Sanglyine, Administrative Member.

1. Sri Gautam Kumar Das,
2. Sri Joylal Shrestha,
3. Sri Brojen Gogoi &
4. Sri Swapan Kumar Bhattacharjee . . . Applicants

By Advocate S/Shri J.L.Sarkar & M.Chanda.

- Versus -

1. Union of India through the Secretary, Govt. of India, Department of Telecommunication, New Delhi.
2. Chief General Manager, Telecommunication, North Eastern Circle, Shillong.
3. Chief General Manager, Telecommunication, Assam Circle, Guwahati.
4. Sri Girish Ch. Goswami, J.T.O., Jorhat.
5. Sri Anil Krishna Singha, J.T.O., Diphu.
6. Sri Pradip Gohain, J.T.O., Chapakhowa under Divisional Engineer, Microwave, Dibrugarh. . . . Respondents.

By Advocate Shri S.Ali, Sr.C.G.S.C.

O R D E R

G.L.SANGLYINE, ADMINISTRATIVE MEMBER

The applicants in this application are Sri Gautam Kumar Das, Sri Joylal Shrestha, Sri Brojen Gogoi and Sri Swapan Kumar Bhattacharjee. Sri Girish Ch. Goswami is respondent No.4, Sri Anil Krishna Singha respondent No.5 and Sri Pradip Gohain respondent No.6. Sri Girish Ch. Goswami was junior to Sri Gautam Kumar Das. Shri

contd. 2...

Anil Krishna Singha was junior to Sri Joyal Shrestha and Sri Pradip Gohain is junior to Sri Swapan Kumar Bhattacharjee. All of them were working within the territorial jurisdiction of Assam under the erstwhile North Eastern Telecom. Circle. In 1987 this Telecom. Circle was bifurcated into Assam Telecom. Circle with headquarter at Guwahati and North Eastern Telecom. Circle with headquarter at Shillong. Under the scheme of bifurcation options were called for from the staff to opt either for North Eastern Telecom Circle or for Assam Telecom Circle. Most of the staff opted for Assam Telecom Circle. This created administrative and practical difficulties as all of them could not be accommodated in Assam Circle and as telecommunication services will have to be maintained in the other parts of the North Eastern Region. Therefore selection was made on the basis of seniority. As a result some of the junior officials were allotted to the North Eastern Telecom Circle. The 4 applicants together with respondents No. 4, 5 and 6 were allotted to North Eastern Telecom Circle. The applicants were however, physically relieved to join North Eastern Telecom Circle earlier than the private respondents No.4 to 6. In the year 1989 a J.T.O departmental competitive examination was held. The applicants submitted their applications for the examination to the North Eastern Telecom Circle but the private respondents who were not released from Assam Circle at that time submitted their applications to Assam Circle. All the 7 officials were selected for

1
20.9.96

contd. 3...

promotion to J.T.O. cadre and were sent for training and on completion of the training the Principal, Regional Telecom Training Centre, Ahmedabad posted the applicants to North Eastern Telecom Circle and the private respondents 4 to 6 to Assam Telecom Circle. The position remains that the options of the private respondents No. 4 to 6 for the Assam Telecom Circle stand fulfilled. This has created the grievance of the applicants in this instant application.

2. In this application the applicants have prayed for the following reliefs :-

- i) That the respondents be directed to issue necessary orders of transfer and posting allotting the applicants into Assam Telecom Circle in the cadre of J.T.O.
- ii) That in terms of prayer No.1 if the vacancies of JTOs are not available to accommodate the applicants in the Assam Telecom Circle in that event the posting/allotment orders of the Respondents No.4 to 6 in Assam Circle in the Cadre of JTOs be cancelled and in the resultant vacancies, the applicants be accommodated in Assam Telecom Circle.

The ground for the reliefs is mainly based on discrimination on the ground that the private respondents who were juniors to the applicants were preferred by sending them to Assam Telecom Circle. The respondents have stated in their written statement as follows :

"In fact all the above officials should have been posted to N.E. Telecom Circle had the Governme

contd. 4

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20.9.96

orders were implemented timely. Because of the non-implementation of the orders, the mistakes in entertaining the applications before joining N.E.Circle and the wrong posting orders issued by Principal training centres this anomaly has arisen.

Since this anomaly has arisen because of the non-implementation of the Government's orders, administrative mistakes and wrong posting orders it is fair and justified to transfer the three respondents to N.E.Circle as JTOs for where vacant posts are available otherwise we have to insist for implementation of the earlier Government orders which means that the three private respondents have to come back to N.E.Circle on their original cadre then appear for JTO promotion examination if they so wish.

Hence to avoid any such hardship, it is prayed to the Lordship, to pass an order to transfer them to N.E. Telecom Circle where vacancies in JTO's cadre exists and we are ready to accommodate them to meet the end of the justice."

3. The respondents No.4, 5 and 6 have not contested this application. They have neither submitted their written statements nor appeared at the hearing personally or through an authorised person.

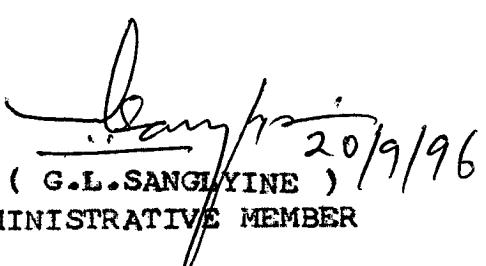
4. From the facts on records it is gathered that the applicants being junior in the relevant Gradation list of the erstwhile N.E.Telcom Circle in comparison with other officials, who were senior to them, were not entitled to be posted in Assam Telecom Circle in accordance with the policy adopted by the administration for the purpose of transfer of staff in the circumstances prevailing during the bifurcation. Similar is the case with the respondents No.4 to 6. The only difference is that the applicants had been posted in the N.E.Telcom Circle and had actually joined their posts in the Circle while the respondents No.4 to 6 had somehow been posted in the Assam Telecom Circle and are actually continuing in that Circle. The official Respondents have claimed in their written statement that the respondents

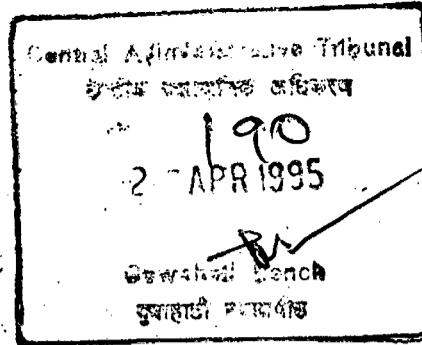
20.9.96

contd.5...

No.4 to 6 were wrongly posted in the Assam Telecom Circle. The written statement was submitted on behalf of Respondents No.1, 2 and 3. They have now found out their mistake. They are the competent authorities to rectify their own mistake. They are therefore at liberty to rectify the mistake committed in connection with the aforesaid posting of the Respondents No.4 to 6 in Assam Telecom Circle in accordance with law. It is expected that they would do so within a reasonable time. The applicants may approach this Tribunal again if they are aggrieved with the order of the respondents in this regard. As far as the case of the applicants is concerned, I am of the view that they had been correctly posted in the N.E.Telemcom Circle in view of their seniority and the aforesaid policy adopted by the respondents. They cannot get a posting in the Assam Telecom Circle simply because the respondents No.4, 5 and 6 were posted in Assam Telecom Circle in the facts and the circumstances of their case as mentioned hereinabove.

The application is dismissed. No order as to costs.


20/9/96
(G.L.SANGLIYINE)
ADMINISTRATIVE MEMBER



File No. 190
Applications
through AP/95
Date 27/4/95
17

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH,
GUWAHATI.

An application under section 19 of the Central
Administrative Tribunal Act 1985.

O.A. No. 88/95

Gautam Kumar Das & ors.

vs.

Union of India & ors.

I N D E X.

<u>Sl. No.</u>	<u>Annexure.</u>	<u>Particulars.</u>	<u>Page.</u>
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5.	3.	Annexure - III. P. L list.	25-
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Copy in being handed
over to Shri S. A. N.
S. C. S. C.
W. D. W.

27 APR 1995

Gawahati Bench
गावाहाटी बैचन्च

1. Particulars of Applicants.

1. Sri Gautam Kumar Das,
S/o. Sri Paresh Ch. Das,
Itanagar Microwave Station,
Arunachal Pradesh.
2. Shri Joylal Shrestha,
S/o. Shri B. B. Shrestha,
resident of Dimapur
under S. D.O.T., Dimapur,
Under T. D.M., Nagaland.
3. Shri Brojen Gogoi, J.T.O.,
s/o. late Dharmeshwar Gogoi,
resident of Dimapur,
o/o. the S. D.O.T., Dimapur,
under T. D.M., Nagaland.
4. Shri Swapan Kumar Bhattacharjee,
s/o. late Sarak Kr. Bhattacharjee,
resident of Seppa, P.O. - Sepp.
Dist. - East Kameng,
Arunachal Pradesh.

2. Particulars of Respondents.

1. Union of India,
Through the Secretary,
Govt. of India,
Department of Telecommunication,
Ministry of Telecommunication,
New Delhi.

2 APR 1995

Gewshai Bench
গুৱাহাটী পৰামৰ্শদণ্ড

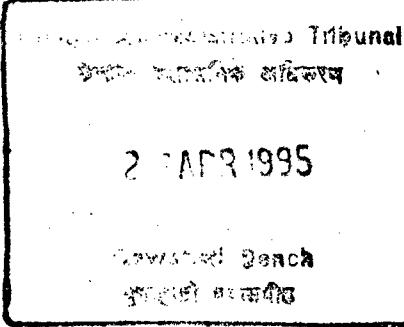
- 2 -

2. Chief General Manager,
Telecommunication,
North Eastern Circle, Shillong.
3. Chief General Manager,
Telecommunication,
Assam Circle, Guwahati.
4. Sri Girish Ch. Goswami,
J.T.O., Jorhat.
5. Sri Anil Krishna Singha,
J.T.O., Diphu.
6. Sri Pradip Gohain,
J.T.O., Chapakhowa under
Divisional Engineer,
Microwave, Dibrugarh.

3. Particulars for which this application is made.
That this application is made for transfer and
posting/attachment in Assam Telecom. Circle in the
cadre of J.T.O. and against the posting of the
Respondent Nos. 4 to 6 in Assam Circle in deprivation
of the claim of the applicants who are senior to
Respondent Nos. 4 to 6.

4. Limitation.
That the applicants declare that the application
is filed within the prescribed time under the C.A.T. Act.

5.....



- 3 -

5. Jurisdiction.

That the applicants beg to declare that the cause of the action of the case is within the jurisdiction of this Hon'ble Tribunal.

6. Facts of the case :

1. That the applicants are citizens of India, as such they are entitled to all the rights and privileges guaranteed by the Constitution of India. The applicant No.1 is presently serving as J.T.O. in the Itanagar, Microwave, Station, Arunachal Pradesh, under Chief General Manager, Telecom. (in short C.G.M.T.) North - eastern Circle, Shillong. The applicant No. 2 is now posted as J.T.O. under SDOT Dimapur, under Telecom District Manager, Nagaland and applicant No. 3, presently posted in the office of the S.D.O.T. Dimapur under T.D.M. Nagaland. All the applicants are presently working under C.G.M.T., N.E. Circle, Shillong and applicant No. 4 is posted as J.T.O. at Seppa, under east Kameng District, Arunachal Pradesh, under C.G.M.T. , N.E.Circle, Shillong.

2. That the applicant No.1 and 2 were working as R.S.A. in Assam under C.G.M.T., Assam Circle, prior to the bifurcation of North-eastern circle, Shillong, in the ^{year} 1988, and applicant No. 3 and 4 were working in Assam, as

Phone-Inspector,.....

27 APR 1995

Guwahati Bench
গুৱাহাটী প্রদৰ্শন

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Phone-Inspector, under, C.G.M.T., Assam Circle, Guwahati prior to the bifurcation and creation of North-eastern Circle, and Assam Circle, from the composite N.E. Circle.

3. That the applicants beg to state that the Hon'ble Tribunal be pleased to grant permission under rule 4(5) (a) of the Central Administrative Tribunal Act, 1985, as the cause of action and reliefs sought for in this application are common.

4. That the erstwhile composite North-eastern telecom circle were bifurcated into Assam telecom circle and North-eastern telecom. circle following a decision of the Ministry of telecommunication, Govt. of India in the year 1988. Consequent upon such bifurcation the employees in different cadre of the Erstwhile composite N.E. Circle were transferred and posted on the basis of option as well as on the basis of seniority. The applicants were although opted for their posting and allotment under Assam Telecom Circle but they were allotted to N.E. Circle on the basis of seniority principle. Be it stated that the applicants as well as the private respondents were transferred and allotted to N.E. Circle although they were relieved and joined from Assam Telecom. circle to N.E. Telecom. Circle on different dates.

27 APR 1995

27th April 1995
संघीय प्रशासनिक अदायक

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✓5. That the applicant No.1 was relieved in time by controlling officer honouring the strict order of the C.G.M.T. N.E. Circle, Shillong vide memo. No. STB-1/Bifur/RSA dated, Shillong 9.11.88. He was initially posted at Itanagar, carrier Station under N.E. Circle, Shillong. The applicant No. 2 was transferred and allotted to N.E. Circle along with applicant No.1 vide original order Memo. No. STB.1/Bifur/2 RSA dated 9.11.88 in pursuance to office memo. STB-1/Bifur-1/00 dated 13.10.88 whereby applicant No.1 and 2 repatriated to N.E. Circle from Assam Telecom Circle and posted to Itanagar and Mokokchung respectively. The applicant "o.1 joined on 24.1.89 at Itanagar and applicant No. 2 joined on March 1989 at Mokokchung under C.G.M.T. N.E. Circle.

Extract of
A copy of the order dated 9.11.88 is annexed as Annexure - 1.

6. That the applicant No. 3 and 4 who were working as phone Inspector prior to bifurcation under the erstwhile composite N.E. Circle at Jorhat and Tezpur in Assam also opted for allotment to Assam Circle at the time of bifurcation of Assam circle and N.E. Circle but they also repatriated to N.E. Circle from Assam Circle on the basis

of

27 APR 1995

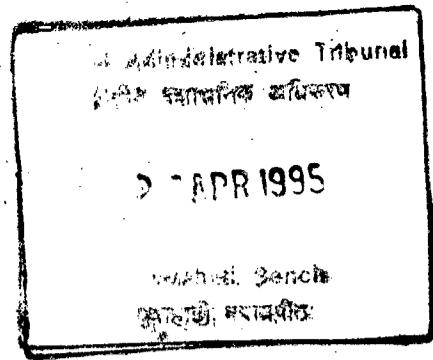
Central Bench
सुनामी व्यापारिक बाबुल

- 6 -

of seniority principle vide memo. No. STB/Bifur/PI/54 dated Shillong the 7.11.88 and posted at Tenga under S.D.O.T. Bomdila, Arunachal Pradesh and Passighat, Arunachal Pradesh respectively under C.G.M.T., N.E. Circle and after passing of J.T.O. Examination and training they are posted as J.T.O. at Dimapur, Nagaland and J.T.O. Seppa, Arunachal Pradesh under C.G.M.T., N.E. Circle, Shillong.

A copy of the order dated 7.11.88 is annexed as Annexure - 2.

7. That the Respondent No. 4, 5 and 6 were also working as R.S.A. and Phone Inspector in Assam at the relevant time of bifurcation of N.E. Telecom. Circle and Assam Telecom Circle. The Respondent No. 4 and 5 also repatriated to N.E. Telecom. Circle from Assam Telecom Circle consequent upon bifurcation of N.E. Telecom Circle in pursuance of the office memo. No. STB/Bifur-1/Cb dated 1310.88 and vide memo. No. STB-1/Bifur/RSA dated 9.11.88 (Annexure - 1) and posted at Tura and Dimapur respectively under C.G.M.T. N.E. Circle. Be it stated that although applicant No.1 and 2 and private respondent No. 4 and 5 allotted to N.E. Circle by a common order dated 9.11.88 but they were released from Assam Circle on different dates and accordingly they joined in N.E. Circle on different dates. The respondent No. 6 also allotted to N.E. circle at the time of bifurcation who was working as P.I. in Assam and far junior to the applicant No.4 in the cadre of Phone Inspector (P.I.). It would be evident from Annexure -III . List of P.I allotted to N.E. circle .



- 7 -

The Respondent No. 6 however physically repatriated from the Assam Circle to N.E. Telecom Circle vide letter No. E-252/Bifur/170 dtd. Dibrugarh 1.1.90 whereby Respondent No. 6 repatriated to N.E. Telecom. Circle posted at Dimapur.

Copy of Annexure - III is annexed herewith as Annexure - 3.

8. That the Respondent No. 5 is junior to applicant No. 2 in the cadre of RSA. prior to bifurcation and Respondent No. 4 is also junior to applicant No. 1 in the cadre of R.S.A. prior to bifurcation of Assam circle and N.E. Circle. Similarly Respondent No. 6 is also junior to the applicant No. 4 in the cadre of P.I. prior to bifurcation of composite N.E. Circle. This fact would be evident from the allotment list of Transmission Assistants (RSA) and further it would be evident from the list of allotment of phone Inspectors to N.E. Circle (Annexure - 3).

A copy of the list of allotment of RSA is annexed herewith as Annexure - 4.

9.....

27 APR 1995

Alvahad Bench
द्राविड़ी व्यापारी

- 8 -

9. That the applicants begs to state that immediately after bifurcation all the applicants including the private respondents became eligible for appearing in competitive Junior Telecom Officers Examination/1989, accordingly all the applicants and private Respondents submitted necessary application form for appearing in the J.T.O. Competitive Examination in the year 1989. Be it stated that the private Respondents No. 4 to 6 submitted their application form for appearing in J.T.O. Competitive Examination from Assam Circle before being released from Assam circle to N.E. circle and therefore the private Respondent No. 4 to 6 were allowed to appear from Assam circle in the said Examination.

10. That most surprisingly after declaration of result from J.T.O. Examination and also completion of training outside the region the Respondent No. 4 to 6 were accommodated in the Assam Telecom circle in the cadre of J.T.O. without considering the claim and option of the applicants who were senior to the private Respondents. The applicants at the time of bifurcation of N.E. circle and Assam Circle exercised their options under the relevant scheme of bifurcation for their allotment in Assam circle. This has resulted hostile discrimination

and the.....

27 APR 1995

Gowahati Bench
গুৱাহাটী অধিবেচ

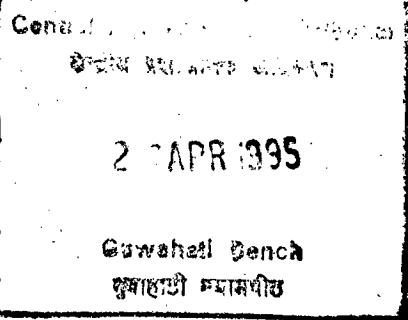
- 9 -

and the same has violated the principle laid down in the Article 14 and 16 of the Constitution of India. The official respondent ought to have considered the cases of allotment of the applicants in terms of their option submitted at the time of bifurcation. Be it stated that applicant No. 3 is junior to Respondent No. 6 in the cadre of P.I.

11. That the C.G.M.T. Assam Circle under his memo. No. STES-5/43 dated 16.1.92 posted the Respondent No. 4 and 5 as J.T.O. at Jorhat under D.E. Microwave and Diphu under D.E. Maintenance respectively in the Assam Telecom circle merely on the ground that they appeared in the J.T.O. Examination from the Assam Telecom Circle ignoring and without considering the claim of the applicants who are senior to the private Respondents. Therefore the Respondents are also duty bound to accommodate the applicants in Assam Circle in terms of their option submitted at the time of bifurcation if necessary by cancelling the illegal allotment order issued by the C.G.M.T., Assam circle vide his letter dated 16.1.92.

A copy of letter No. STES-5/43 dated 16.1.92 is annexed as Annexure - 5.

... 12.....



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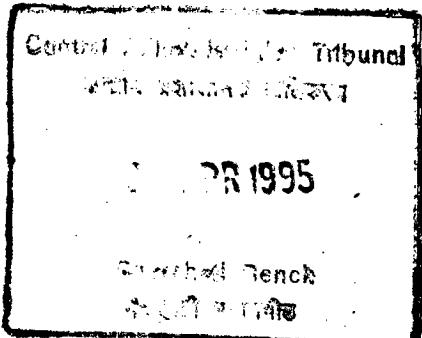
12. That the principal, Regional Telecom Training Centre, Ahmedabad under his letter dated 24.7.92 issued order of posting on completion of training of J.T.O. in respect of Respondent No. 6 & at chapakhwa under D. E. Microwave, Dibrugarh under C.G.M.T., Assam ~~circle~~ circle, without considering claim of applicant No. 4 who earlier opted for posting under C.G.M.T., Assam Circle at the time of bifurcation of Assam Circle and N.E.Circle. Be it stated that the applicant No. 4 was senior was to the Respondent No. 6 in the cadre of x Phone Inspector prior to bifurcation of composite N.E.Circle, therefore allotment order of Respondent N. 6 in the cadre of J.T.O. in Assam Circle is highly illegal and liable to be cancelled as the same is violative of Article 14 and 16 of the Constitution of India.

A photo copy of the letter dated 24.7.92 is enclosed as Annexure - 6.

13. That the applicant No. 1 and 2 were allotted to N.E. circle vide memo. No. E-9/120 dated 7.12.88 on the Principle of Seniority as well as option policy.

A copy of letter dated 7.12.88 is annexed as Annexure - 7.

14.....



14. That the Respondent No. 6 although allotted to N.E. circle vide G.M.T. N.E. circle, Shillong letter No. STE/Bifur/PI/58 dated 5.12.88 but physically relieved under letter No. E-252-Bifur/170 dated 1.1.90. Therefore the Respondent No. 6 had the advantage to submit application for J.T.O. Examination of the year 1989 from Assam Circle and therefore after declaration of result of the Examination and on completion of training he was allotted to Assam Circle in deprivation of the claim of applicant No. 4. Similarly Respondent No. 4 & 5 also submitted application form from Assam circle for J.T.O. Competitive Examination for Assam circle for the year 1989 and after declaration of result and completion of training accommodates J.T.O in Assam circle in deprivation of claim of applicant No. 1 and 2 for allotment in Assam circle.

Copy of the letter No. E-252/Bifur/170 dated 1.1.90 is annexed as Annexure - 8.

15. That the applicant No. 3 begs to state that there are available vacancies of JTO's in Assam circle and therefore the Respondents are duty bound to accommodate him in Assam circle as J.T.O. in terms of his option submitted at the time of bifurcation of composite NE circle.

27 APR 1995

Armed Bench
27 APR 1995

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16. That the applicants begs to state that they were also working in the erstwhile composite N.E. circle, and they opted for posting and allotment in the Assam telecom circle at the time of bifurcation but under the policy scheme of bifurcation, and on the basis of option, seniority principle applicants could not be accommodated in the Assam telecom circle, however, the applicants are entitled to allotment/posting under Assam telecom circle on priority basis, and also, on the basis of earlier option and seniority basis, therefore posting of the respondents No. 4 to 6, in the Assam telecom circle, even in the cadre of J.T.O., without considering the option and seniority of the applicants are highly discriminatory, illegal and liable to be cancelled in the facts and circumstances stated above. Be it stated that the applicants are also entitled to posting and allotment in Assam telecom circle, against the available vacancies of J.T.Os and the respondents are also under the legal obligation for accommodate the applicants under Assam telecom circle, Guwahati.

17. That the appoicants beg to state that they are saddled with all India transfer liability, therefore, Office Memorandum No. 20014/3/83-E-IV dated New Delhi

the.....

Central Govt
Expenditure

2 APR 83

Edwahad Section
General Directorate

- 13 -

the 14th December, 1983, issued by the Government of India, Ministry of Finance, Department of Expenditure regarding fixed tenure of posting and on completion of fixed tenure of service in the North Eastern Region entitled for posting to a station of Choice as far as possible. The Govt. of India under office memorandum dated 14.12.83 granted certain improvements in the allowances and facilities for civilian employees of the Central Govt. in the States of North Eastern Region. The relevant portion of the office memorandum dated 14.12.83 are quoted below :

"Subject - Allowance and facilities for civilian employees of the Central Government serving in the States and Union Territories of North-Eastern Region - improvements thereof.

The need for attracting and retaining the services of competent officers for service in the North-Eastern Region comprising the States of Assam, Meghalaya, Manipur, Nagaland and Tripura and the Union Territories of Arunachal Pradesh and Mizoram has been engaging the attention of the Government for some time. The Government had appointed a Committee under the Chairmanship of Secretary, Department of Personnel and Administrative Reforms, to review the

existing.....

27 APR 1995

Gowahati Bench
গুৱাহাটী পৰিবেষ্ট

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existing allowances and facilities admissible to the various categories of Civilian Central Government employees serving in this region and to suggest suitable improvements. The recommendations of the Committee have been carefully considered by the Government and the President is now pleased to decide as follows : -

(i) Tenure of posting/deputation :

There will be a fixed tenure of posting of 3 years at a time for officers with service of 10 years or less and of 2 years at a time for officers with more than 10 years of service. Periods of leave, training etc in excess of 15 days per year will be excluded in counting the tenure period of 2/3 years. Officers, on completion of the fixed tenure of service mentioned above, may be considered for posting to a station of their choice as far as possible.

The period of deputation of the Central Government employees to the States/Union Territories of the North-Eastern Region will generally be for 3 years which can be extended in exceptional cases in exigencies of public service as well as when the employee concerned

is prepared.....

27 APR 1995

Gewahati Bench
गुवाहाटी बन्धनी

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is prepared to stay longer. The admissible deputation allowance will also continue to be paid during the period of deputation so extended. "

From above office memorandum it is quite clear that the Central Govt. Civilian employees serving in the North Eastern Region acquires a valuable right after completion of prescribed period of Tenure or after serving a considerable period in the North Eastern Region for posting to a choice station, accordingly the present applicants also acquired a valuable right for consideration for posting to a particular circle or station in the offices of the ~~Telecom~~ Telecom Department in terms of the office Memorandum dtd. 14.12.1983. Be it stated that the Telecommunication Deptt. has granted Special Duty Allowance to the junior Telecom. Officers serving in the North Eastern Region after being satisfied that the J.T.O. are saddled with all India transfer liability. Therefore, the applicants are also entitled to choice station/circle posting. The applicants approached the Respondents for their posting under C.G.M.T. Assam Telecom circle but the Respondents did not consider the prayer of posting under Assam Telecom circle.

18.....

27 APR 1995

Gawehat Bench
गुवाहाटी न्यायालय

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18. That this Hon'ble Tribunal in O.A. No.148/91 and also in O.A. No. 149/91 decided the similar issues of choice station posting in terms of office memorandum dated 14.12.1983 wherein this Hon'ble Tribunal decided that the Central Govt. is under the obligation to consider the choice station posting after completion of tenure posting in terms of the O.M. dated 14.12.83. Therefore benefit of aforesaid judgements stated above should also be extended in the case of the present applicants in the matter of allotment posting of choice station/circle.

19. That after bifurcation of Assam Telecom circle and N.E. Telecom circle the present applicants have already spent nearly five years in the N.E. Telecom circle whereas the applicants had opted posting under Assam Telecom Circle at the relevant time of bifurcation but the option of the applicants thereafter never considered. Be it stated that during last five years many vacancies of J.T.Os. were filled up by promotion/transfer and many vacancies were available due to various reasons such as on account of superannuation, resignation, promotion, death etc. in the cadre of JTO. but the cases of the applicants for posting in Assam Telecom. circle never considered by the Respondents authorities. Thereby the

Respondents.....

20.9.93

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Gowachar Bench
গুৱাহাটী বিধুৰো

Respondents has denied the legitimate claims of the present applicants in the matter of posting and allotment, more so in view of posting of the Respondents No. 4 to 6 in Assam Telecom. Circle.

20. That the applicants submitted representation immediately after posting of private respondent No. 4 to 6 into Assam Telecom. Circle. The applicant No. 1 submitted representation dated 18.12.92 and 10.9.93 before the Member. The applicant No. 2 submitted representation dated 25.1.93. The application No. 3 submitted representation dated 25.1.93. The applicant No. 4 also submitted representation before the Respondents but the Respondents authorities did not consider any of the Representation of any of the applicants, therefore there is no other alternative remedy available with the applicants except approaching before this Hon'ble Tribunal.

Copies of the representation dated 10.9.93 and 25.1.93 are annexed as Annexure - 9 and 10.

21. That the applicant further begs to state that some of the documents/photo copies enclosed with the application are not very distinct. The applicants in spite of their best efforts could not collect the original copies of those documents. Therefore the applicants express sincere regrets. Therefore the Hon'ble Tribunal be pleased to direct the Respondents to produce the original copies of the documents for perusal of the Hon'ble Tribunal.

22. That this application is made bona fide and for the cause of justice.

27 APR 1995

Sewahati Bench
সুবাহতী ম্যান্ডেল

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7. Reliefs sought for :

Under the facts and circumstances stated above the applicants prays for the following reliefs :

- 1) That the Respondents be directed to issue necessary orders of transfer and ~~posting~~ allotting the applicants into Assam Telecom circle in the cadre of J.T.O.
- 2) That in terms of prayer No.1 if the vacancies of JTOs. are not available to accommodate the applicants in the Assam Telecom circle in that event the posting/allotment orders of the Respondents Nos. 4 to 6 in Assam Circle in the Cadre of JTOs. be cancelled and in the resultant vacancies, the applicants be accommodated in Assam Telecom Circle.
- 3) Cost of the case.

The above reliefs are prayed on the following

GROUND S :-

- G R O U N D S -

- 1) For that the applicants opted for posting in Assam Telecom Circle under the scheme of allotment or at the time of bifurcation of the composite N.E. Telecom circle.

2)

27 APR 1995

Guwahati Bench
গুৱাহাটী বৰামণীঠ

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2) For that juniors of the applicants were posted under Assam Telecom circle in the cadre of J.T.O. against the available vacancies in Assam circle.

3) For that the applicants ~~are~~ 1, 2 & 4 are senior to the private Respondent No. 4-6 in the cadre of RSA/PI, therefore entitled to posting in Assam Telecom circle on priority basis over the private Respondents.

4) For that the Respondent did not consider the principle of seniority and option policy at the time of accommodating Respondent No. 4 to 6 in Assam circle in the cadre of JTO.

5) For that, the applicants have already spent more than five years in N.E. Telecom. circle, therefore entitled to choice station/circle ~~as~~ of posting in terms of O.M. dated 14.12.93.

8. Interim reliefs

During the pendency of this application the applicants prays for the following reliefs :

1. That the Respondents be directed to consider the transfer/posting of the applicants in Assam circle against the available vacancies of JTOs.

The above prayers are made on the grounds explained in para 7 above.

27 APR 1995

Gowahati Bench
गুৱাহাটী ন্যায়ালয়

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9. There is no any scope of any other remedy except this application before this Hon'ble Tribunal.

10. That the matter is not pending in any court of law.

11. Particulars of postal order :

Postal Order No. 803 884476

Date of issue - 27-4-95

Issued from - G.P.O.

Payable at - G.P.O.

12. Details of Index :

An Index showing the particulars of documents is enclosed.

13. List of enclosures :

As per Index.

Verification.....

27th March 2016

Chowdhury Bench
চৌধুরী বুর্জু

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VERIFICATION.

I, Shri Gautam Das, son of Paresh Ch. Das, working as J.T.O., Itanagar Microwave Station, Arunachal Pradesh, one of the applicants in the above case and I am competent and empowered to verify this application on behalf of the other applicants. The statements made in this application are true to my knowledge and belief. I have not suppressed any material facts of the same.

Place -

Gautam Kumar Das

Date -

signature.

DEPARTMENT OF TELECOMMUNICATIONS
OFFICE OF THE CHIEF GENERAL MANAGER : N.E. TELECOM CIRCLE
SHILLONG :::

Mem No. STB-1/Bifur/RCN

Dated at Shillong, the 9th Nov. '68

Consequent upon bifurcation of erstwhile N.E. Telecom Circle into Assam Telecom Circle and N.E. Telecom Circle, the Chief General Manager, N.E. Telecom Circle, Shillong is pleased to issue the following orders of transfer and posting in the cadre of Transmission Assistant (SSA) on repatriation. This order is issued according to this office Memo No. STB-1/Bifur-1/CO dtd. 15.10.68 in which allotment of officials were shown.

P A R T I A

<u>Sl. No.</u>	<u>Name of officials to be repatriated to N.E. Telecom Circle from Assam Telecom Circle.</u>	<u>Present place of posting</u>	<u>Posted on train after to</u>
1.	Sri Joylal Srestha	Margherita	Mokokchung
2.	Sri Debabrata Banik	Thikiajhati	Kohima
3.	Sri Barendra Nath Kochari	Tezpur R.S.A	Dimapur
4.	Sri Ajit Bhattacharjee	Kokrajhar SSA	Dimapur
5.	Sri Anil Kr. Singha	Nongong SSA	Dimapur
6.	Sri Upankar Chakraborty	Tezpur SSA	Nizam
7.	Sri Swapan Kr. Gupta	TDN/Gachahi	Naharlagan
	Sri Kamkrishna Das	Kokrajhar SSA	Naharlagan
9.	Mrs. Aporna Das	TDN/Gachahi	Tuanagar
10.	Sri Goutam Das	Tezpur SSA	Ihagagar
11.	Sri Puran Ch. Deka	TDN/Gachahi	Tura
12.	Sri Parameswar Dasumati	Kokrajhar SSA	Tura
13.	Sri Girish Ch. Goyard	Tezpur SSA	Tura
14.	Sri Aswini Kr. Bhagawati	Kokrajhar SSA	Nongstoin
15.	Sri Arabinanda Saha	Tezpur SSA	Barapani

*After
transf
dov.*

RECORDED

DEPARTMENT OF TELECOMMUNICATIONS
OFFICE OF THE CHIEF GENERAL MANAGER: N.E. TELECOM CIRCLE
SHILLONG :::

Memo No. STF/Bifur/PI/54

Dated at Shillong, the 7th Nov. '68

The Chief General Manager Telecom. N.E. Circle Shillong, is pleased to issue the following transfer and posting order in the cadre of Phone Inspector as per the allotment order issued vide this office memo No. S.B/Bifur-1/CO(L)/3 dtd 13.11.68, consequent on bifurcation of N.E. Telecom Circle into Assam Telecom Circle and N.E. Telecom Circle.

Phone Inspectors transferred and posted to N.E. Circle at present working in Assam Circle.

Sl. No.	Name of the officials	Present Stn X of working	Posted at Station	Under
1.	Sri Monindra Ch. SenGupta	Vartak (72)	Itanagar	TDE Itanagar
2.	Sri Prabhat Saikia	Titabar	Mokokchung	TDE Mokokchung
3.	Sri Ratneswar Gowala	Makum	Dimapur	TDE Dimapur
4.	Sri Samuel Haque	Hogrijan	Lizawl	TDE Lizawl
5.	Sri Durgeswar Padum	Kokrajhar	Dimapur	TDE Dimapur
6.	Sri Swapan Kr. Bhattacharjee	Tezpur	Itanagar	TDE Itanagar
7.	Sri Priya Nath Das	Tezpur	Shillong	TDE Shillong
8.	Sri Gajendra Nath Sharma	Tezpur	Shillong	TDE Shillong
9.	Sri Susanta Kr. Saha	Dibrugarh	Agartala	TDE Agartala
10.	Sri Dipendra Kr. Chakraborty	Tezpur	Shillong	TDE Shillong
11.	Sri Manik Ch. Kalita	Tezpur	Dimapur	TDE Dimapur
12.	Sri Brajen Kakoti	Kokrajhar	Dimapur	TDE Dimapur
13.	Sri Anil Ch. Kakshit	Kokrajhar	Shillong	TDE Shillong
14.	Sri Brojen Gogoi	Jorhat	Tenga	TDE Itanagar

The transfer order in respect of Sri P. Ghorai & Sri S. Das was issued earlier vide C.G.M. SH. Phone Inspectors Transferred and posted to Assam Circle at present working in N.E. Circle.

1.	2.	3.	4.	5.
1.	Shri Prem Sankar Prasad	Tenga	Jorhat	TDE Jorhat
2.	Shri Sukhas Ch. Paul	Mokokchung	Karimganj	TDE Silchar
3.	Sri Dipendra Nath	Shillong	Gauhati	T.D. Gauhati
4.	Shri Nababul Hussain	Itanagar	Berga	TDE Gauhati
5.	Shri Purnendu Nag	Dimapur	Gauhati	T.D. Gauhati

....2/-

*Handed
over to
J.D.*

1.	2.	3.	4.	5.
6.	Shri Arun Kr. Dimapur	Kokrajhar	TDE Kokrajhar at GH	
	Sharma			
7.	Shri Ashore Dutta Kohima	Kokrajhar	TDE, Kokrajhar at GH	
8.	Shri Nityananda B. Panua	Dimapur	Tezpur Sig. Centre	TDE
9.	Shri Abdul Ghani Shillong	Golaghat	TDE Jorhat	
10.	Shri Diganta Mohan Neog	Shillong	Gauhati	TDM Gauhati,

The officials should be released positively by 30th Nov. '86. The officials at Sl. 5, 11, & 12 (those at TDM Dimapur) should report to TDM Dimapur for further posting.

The officials coming under the purview of the order should not be granted any kind of leave.

54/-
(N.K. ROY)

Asst. General Manager (A)
for Chief General Manager
N.E. Telecom Circle,
Shillong.

Copy for favour of information and necessary action to :-

1. Chief General Manager Telecom, Assam Circle, Gauhati. The posting of the officials transferred to Assam Circle is given as per the stations indicated vide hit Letter No. STE-7/ dtd. 22.3.86.
2. He is requested to kindly arrange for release of the officials who are transferred to N.E. Circle by 30th Nov. '86 positively. The TDM, Shillong/Agartala/Imphal/Dimapur.
3. The TDM Aizawl/Itangar.
4. The Area Manager Telecom, Dibrugarh.
5. The TDE Dibrugarh/Jorhat/Tezpur/Gauhati, Nowrang/Sickar. They are requested to release the officials under them in time.

2/2
for Chief General Manager
N.E.T. Circle, Shillong.

Attested
Narcoab
Add.

ANNEXURE-III.

P.I.s. allotted to N.E. Circle,
N.E. Circle

1. Sri Sunil Baran Mukherjee	NE
2. " Susabhan Dey	"
3. " Monish Kanti Ach	"
4. " Keshab Ch. Bhattacharjee	"
5. " Nagendra Ch. Sarkar	"
6. " Monindra Ch. Deo Gupta	Assam
7. " Prabhat Saikia	"
8. " R. Goldston Fessah	NE
9. " Bidhu Bhushan Paul	"
10. " Ashok Kanti Gupta	"
11. " Hitangshu Rei. Bhattacharjee	"
12. " Haripada Majumder	"
13. " Abul Mazunder	"
14. " M.F. Lyngdoh	"
15. " Kelvin Kyndiah	"
16. " Swadesh Rei. Dighal	"
17. " Ashotosh Panda	"
18. " Ratneswar Chowdhury	Assam
19. " Laishram Ranjit Singh	NE
20. " Priya Mohan Saha	"
21. " Gopal Ch. Das	"
22. " Ranadhir Paul	"
23. " Swapan Kr. Phowmik	"
24. " Sati Ratna Majumder	"
25. Sri Samul Haque	Assam
26. " Gopika Ranjan Dey	NE
27. " Jyosslen Singh Nongkhluw	"
28. " Durgeswar Dham	Assam
29. " Siti Sabitri Job	NE
30. Sri Jyoti Prakash Bhattacharjee	"
31. " Moti Ranjan Bhowmick	"
32. " Swapan Kr. Bhattacharjee	Assam
33. " Sujit Ranjan Goswami	NE
34. " Priya Nath Das	Assam
35. " Swapan Kr. Ray	"
36. " Pradip Gohain	"
37. " Gurnanga Deb	NE
38. " Gajendra Nath Sharma	Assam
39. " Susanta Kr. Gohain	Assam
40. " Sankar Das	"
41. " Prafulla Kumar Sharma	"
42. " Swapan Ranjan Sarkar	NE
43. " Binoy Deb Nath	"
44. " Kiron Sankar Deb	Assam
45. " Dipendre Kr. Chakraborty	"
46. " Manik Ch. Kalita	"
47. " Brajen Kalita	"
48. " Anil Ch. Rakshit	"
49. " Brojen Gogoi	"
50. " Following are the approved candidates yet to be completed not reported for training. They, on completion of training, will be allotted to N.E.T. Circle.	

1. Sri Pulin Nath(T.O.)
2. " Kishon Lyngdoh (TO)
3. Md. Dernz Uddin Ahmed(OA)

NE
Assam

Attested
M. D. Dernz
Uddin Ahmed

Annexure-~~4~~ 4

LIST OF TAs (RAs) allotted to N.E. Circle.

Sl. No.	Name.	Present Circle of working.	Remarks.
1.	Shri B.J. Purkayastha	NE	
2.	" Sunil Bhattacharjee	"	
3.	" Gisapada Bhattacharjee	"	
4.	" Ratnendu Kr. Bhattacharjee	"	
5.	" Ramesh Ch. Deb Das	"	
6.	" Dipak Kr. Dutta Gupta	"	
7.	" Santosh Kr. Paul	"	
8.	" Birendra Singh	"	
9.	" Pramathesh Chakraborty	"	
10.	" Yanglau Nipamoha Singh	"	
11.	" Ashit Kr. Kundu	"	
12.	" Ashit Kr. Kar	"	
13.	" Anil Kr. Debnath	"	
14.	" Dulal Ch. Mouth	"	
15.	" Susanta Kr. Das	"	
16.	" Tapan Kr. Dutta	"	
17.	" Pinak Panji Nag	"	
18.	" Gopal Misra	"	
19.	" N.J. Nabakumar Singh	"	
20.	" Prabir Kr. Dutta	"	
21.	" Dipak Ranjan Chanda	Assam	
22.	" Nirmalya Patan Saha	NE	
23.	" Parkinsan Kharkongor	"	
24.	" Bidhan Ch. Dey	"	
25.	" Saraj Kr. Ghosh	"	
26.	" Swapna Kr. Roy	"	
27.	" P.R. Narin	"	
28.	" Biswanath Saha	"	
29.	" Abdul Sattar	"	
30.	" Gopal Ch. Saha	"	
31.	" Manmatha Deb	"	
32.	" Sati Uchchali Roy (Das)	Assam	
33.	" Sri S.K. Roy	NE	
34.	" Ranajit Chakraborty	"	
35.	" Dipak Kr. Chanda	"	
36.	" Amalendu Choudhury	"	
37.	" Dipak Chakraborty	"	
38.	" Ashok Mitra	Assam	
39.	" Rajendra Kalita	"	
40.	" Dilip Kr. Roy	NE	
41.	" Ramendra Chanda	"	
42.	" Rabindra Nath Sen Gupta	Assam	
43.	" Bishnu Deka	Order for transfer Tasmin issued but not reincised by Assam Govt. Assam → N.E. Circle	
44.	" Joylal Sengha	"	
45.	" Tapas Pal	NE	
46.	" Debabrata Bhownik	Assam	
47.	" Budhendra Nath Kachari	"	
48.	" Ajit Bhattacharjee	"	
49.	" Pralay Kanti Mazuader	"	
50.	" Subir Kr. Roy	"	
51.	" Anil Kr. Singha	Assam → N.E. Circle	
52.	" Analendra Goswami	NE	
53.	" Dipankar Chakraborty	Assam	

Marked
Received
Sdr.

....2

Annexure-I.

54. Sri Swapan Kr. Gupta
 55. " Ram Krishna Das
 56. " Mrs. Aparna Das
 57. " Ranjit Bhattacharya
 58. " Gataban Kr. Das
 59. " Parameswar Basumatari
 60. " Puran Ch. Dora
 61. " Girish Ch. Goswami
 62. " Aswani Kr. Gangawati
 63. " Arbinda Sajad
 64. " Sadr Das

Assam

"

NE

FR-11

Annexure - 5

58

Area Director
25/10/92
Guwahati

DEPARTMENT OF TELECOMMUNICATIONS
OFFICE OF THE CHIEF GENERAL MANAGER TELCON ASSAM CIRCLE
GUWAHATI-781 007

Dated at Guwahati, the 16th Jun., 1992

memo No. STAS-5/43

Subject to successful completion of training at the R.T.T.C., Kalyani, the J.T.Os are hereby posted in the station and, under the organisation shown against their name as below:

<u>Sl. No.</u>	<u>Name of J.T.O.</u>	<u>Station/Unit of posting</u>
1.	Shri Jayanta Kr. Biswas	Stichar under DE(Transleaston Project) Stichar
2.	Shri Antu Kr. Sinha	Mohu under DE(Maintenance), Jorhat New JTC (ASSAM CIRCLE) <small>FRP TURAT (1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000, 1001, 1002, 1003, 1004, 1005, 1006, 1007, 1008, 1009, 1001, 1002, 1003, 1004, 1005, 1006, 1007, 1008, 1009, 1010, 1011, 1012, 1013, 1014, 1015, 1016, 1017, 1018, 1019, 1011, 1012, 1013, 1014, 1015, 1016, 1017, 1018, 1019, 1020, 1021, 1022, 1023, 1024, 1025, 1026, 1027, 1028, 1029, 1021, 1022, 1023, 1024, 1025, 1026, 1027, 1028, 1029, 1030, 1031, 1032, 1033, 1034, 1035, 1036, 1037, 1038, 1039, 1031, 1032, 1033, 1034, 1035, 1036, 1037, 1038, 1039, 1040, 1041, 1042, 1043, 1044, 1045, 1046, 1047, 1048, 1049, 1041, 1042, 1043, 1044, 1045, 1046, 1047, 1048, 1049, 1050, 1051, 1052, 1053, 1054, 1055, 1056, 1057, 1058, 1059, 1051, 1052, 1053, 1054, 1055, 1056, 1057, 1058, 1059, 1060, 1061, 1062, 1063, 1064, 1065, 1066, 1067, 1068, 1069, 1061, 1062, 1063, 1064, 1065, 1066, 1067, 1068, 1069, 1070, 1071, 1072, 1073, 1074, 1075, 1076, 1077, 1078, 1079, 1071, 1072, 1073, 1074, 1075, 1076, 1077, 1078, 1079, 1080, 1081, 1082, 1083, 1084, 1085, 1086, 1087, 1088, 1089, 1081, 1082, 1083, 1084, 1085, 1086, 1087, 1088, 1089, 1090, 1091, 1092, 1093, 1094, 1095, 1096, 1097, 1098, 1099, 1091, 1092, 1093, 1094, 1095, 1096, 1097, 1098, 1099, 1100, 1101, 1102, 1103, 1104, 1105, 1106, 1107, 1108, 1109, 1101, 1102, 1103, 1104, 1105, 1106, 1107, 1108, 1109, 1110, 1111, 1112, 1113, 1114, 1115, 1116, 1117, 1118, 1119, 1111, 1112, 1113, 1114, 1115, 1116, 1117, 1118, 1119, 1120, 1121, 1122, 1123, 1124, 1125, 1126, 1127, 1128, 1129, 1121, 1122, 1123, 1124, 1125, 1126, 1127, 1128, 1129, 1130, 1131, 1132, 1133, 1134, 1135, 1136, 1137, 1138, 1139, 1131, 1132, 1133, 1134, 1135, 1136, 1137, 1138, 1139, 1140, 1141, 1142, 1143, 1144, 1145, 1146, 1147, 1148, 1149, 1141, 1142, 1143, 1144, 1145, 1146, 1147, 1148, 1149, 1150, 1151, 1152, 1153, 1154, 1155, 1156, 1157, 1158, 1159, 1151, 1152, 1153, 1154, 1155, 1156, 1157, 1158, 1159, 1160, 1161, 1162, 1163, 1164, 1165, 1166, 1167, 1168, 1169, 1161, 1162, 1163, 1164, 1165, 1166, 1167, 1168, 1169, 1170, 1171, 1172, 1173, 1174, 1175, 1176, 1177, 1178, 1179, 1171, 1172, 1173, 1174, 1175, 1176, 1177, 1178, 1179, 1180, 1181, 1182, 1183, 1184, 1185, 1186, 1187, 1188, 1189, 1181, 1182, 1183, 1184, 1185, 1186, 1187, 1188, 1189, 1190, 1191, 1192, 1193, 1194, 1195, 1196, 1197, 1198, 1199, 1191, 1192, 1193, 1194, 1195, 1196, 1197, 1198, 1199, 1200, 1201, 1202, 1203, 1204, 1205, 1206, 1207, 1208, 1209, 1201, 1202, 1203, 1204, 1205, 1206, 1207, 1208, 1209, 1210, 1211, 1212, 1213, 1214, 1215, 1216, 1217, 1218, 1219, 1211, 1212, 1213, 1214, 1215, 1216, 1217, 1218, 1219, 1220, 1221, 1222, 1223, 1224, 1225, 1226, 1227, 1228, 1229, 1221, 1222, 1223, 1224, 1225, 1226, 1227, 1228, 1229, 1230, 1231, 1232, 1233, 1234, 1235, 1236, 1237, 1238, 1239, 1231, 1232, 1233, 1234, 1235, 1236, 1237, 1238, 1239, 1240, 1241, 1242, 1243, 1244, 1245, 1246, 1247, 1248, 1249, 1241, 1242, 1243, 1244, 1245, 1246, 1247, 1248, 1249, 1250, 1251, 1252, 1253, 1254, 1255, 1256, 1257, 1258, 1259, 1251, 1252, 1253, 1254, 1255, 1256, 1257, 1258, 1259, 1260, 1261, 1262, 1263, 1264, 1265, 1266, 1267, 1268, 1269, 126</small>

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1.	2.	3.
21. Shri Nasirul Rahman		
22. Shri Jyotirmoy Das		
23. Shri Habibur Rahman		
24. Shri A. K. Roy		
25. Shri P. K. Paul		
26. Shri P. K. Haldar		
27. Shri J. K. Dhar		
28. Shri D. P. Roy		
29. Shri Nripendra Lal Roy		
30. Shri Atul Nibesh Ranjan Das		

Dhubri under DE (Transmission Project) Guwahati

Gauhati under DE (Maintenance) Bonpogaoon.

Mahaldat under TDL/Tezpur

Hartalikti under TDL/Jorhat

Guwahati under DR(AT), Guwahati

Jorhat under DE(Mtce.) Jorhat

Gauhati under TDL Bongalgauon

North Lakhimpur under TDL/Tezpur

Debrugarh under DR(Mtce.) Dibrugarh

Nowrangpur under DR(Mtce.) Jorhat

Self

(N. A. Nasir)
Mr. General Manager (Admin)
for Chief General Manager Telecom. Assam
Circle, Guwahati.

Copy to:

1. The Principal, RTTC Ralipant. It is requested to direct the trainees to report at their station of posting.
2. The C.O.M., Task Force, Guwahati for information and necessary action.
3. The G.M. BTR Shillong for information and n/a.
4. The Director, Mtce. BTR Guwahati for information and n/a.
- 5-6. The Area Manager, Telecom. Debrugarh/Guwahati.
- 7-11. The TDR/Bongalgauon/Jayagon/Dibrugarh/Jorhat/Guwahati.
12. The J.T.O. Arrangement file.
13. The Guard file.

M. C. Patra

(M. C. Patra) 16-1-72

Asstt. Director Telecom. (Assam)
for Chief General Manager Telecom. Assam Circle
Guwahati.

Handed
to
Mr. Nasir
for
information

16-1-72

D. PARADES FOR TRAINING

OFFICE OF THE
COMMISSIONER, D.P.O.1. The following D.P.O. Batches
will be trained in D.P.O. Batches
from 1-8-92 to 15-8-92.

S.No. Date

Ref. 1 1) P.T. of 1000 men in External Platoon, at
D.P.O. letter No. 16-7-92.

2) P.T. of 1000 men in External Platoon, at
D.P.O. letter No. 16-7-92.

3) D.P.O. letter No. 16-7-92.

4) D.P.O. letter No. 16-7-92.

5) D.P.O. letter No. 16-7-92.

16-7-92

On successful completion of 33 Weeks (For Cat. II) training, the following batch No. 66 is
positioned against name of each D.P.O. in the following order. The training started from
11-11-91 and 9-1-92 respectively. The D.P.O. will be relieved from strength of the unit on the following date. D.P.O. A/H of 24-7-92
with instruction to take over the responsibility of JTO at the duration
/units shown against each.

Sl. No.	Category	Date of Birth	Rank	Station/Unit to report for duty.
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01. D. R. Patel.	II	1947	7	TDM, Valsad.
02. P. Siddharth.	I	1949	8	Gujarat Circle.
03. H. Parekh.	II	1957	10	TDM, Bhuj.
04. K. H. Makwana.	II	1947	10	Gujarat Circle.
05. K. G. Lauva.	II	1949	10	TDM, Junagadh.
06. Pradip Golani.	II	1949	10	Gujarat Circle.
07. S. G. Mehta.	II	1949	10	TDM, Nadiad.
08. G. S. J. R.	I	1949	10	Gujarat Circle.
09. Mrs. S. P. C.	II	1949	10	TDM, Chanderpur.
10. O. P. Goel.	II	1949	10	TDM, Purnia.
11. Lalit Ray.	II	1949	10	TDM, Purnia.
12. P. P. Chavhan.	II	1949	10	TDM, New Delhi.
13. H. K. Das.	I	1949	10	TDM, New Delhi.
14. A. K. G.	I	1949	10	TDM, Guwahati.
15. Ashok Kukreja.	I	1949	10	TDM, under D.P.O. (P.T.O.), T.D.K.

(P.T.O.)

Attested
Muhammad
Adv.

X No. 6

Prashant,
Regional Telecom. Trg. Centre
Ahmedabad : 380 054.

Copy of a forwarded information and necessary action to :

1. COM. TTC, Jodhpur.
2. CGMT, Gujarat Circle, Ahmedabad.
3. CGMT, Maharashtra Circle, Mumbai.
4. CGMT, Assam Circle, Guwahati. / T. F. Guwahati.
5. CGMT, Himachal Pradesh Circle, Shimla.
6. CGMT, MTNL, New Delhi.
7. O. M. Telecom. Dist., Ahmedabad.
8. G. M. Telecom. Dist., Pune.
9. DGM(T) (Admin); Ahmedabad Telecom. Dist, Ahmedabad.
10. A.OI(E); Ahmedabad Telecom. Dist, Ahmedabad.
11. (T.D.M., Valsad/BHU); Junagadh/Baroda - GUJ.
12. T.D.E, Chandrapur, Nagpur.
13. Director, Task Force, Sambalpur - Orissa.
14. D. E. M/W (Project), Tinsukia, Assam.
15. D. E. M/W (Int'l); Dibrugarh, Assam.
16. Admin. Officer, (R&E), MTNL, Hyderabad, Andhra.
17. D. E. (Programme); T.T.C., Co. Trg.
18. A. E. VFT, Nagpur.
19. A. M. (E), Ahmedabad.
20. DGM(T) Dibrugarh, Nagaland.
21. A.G.M. (A); A. Telecom. Dist., Ass.
22. A.G.M. (Admin. II), Pune Telecom. Dist., Pune.
23. Trainees course, Indore.

10/12/16
R-H
S.R. 2016
Ranjan Bagchi (Signature)

Subash Bagchi (Signature)
Regional Telecom Training Centre
Tadka Road, Ahmedabad - 380 054

Attested
Ranjan
S.R.

Annexure - 8.

Government of India,
Department of Telecommunications,
c/o. the Telecom. District Engineer, Dibrugarh.
Dibrugarh - 786001.

No. E-252/Bifur/170. Dated at Dibrugarh the 1st Jan'9

In pursuance of the G.M.T., N.E. Circle Shillong letter No. STB/Bifur/PI058 dated 5.12.88, the following transfer and posting order in the cadre of Telephone Inspectors are issued in the interest of service and due to circle bifurcation to have immediate effect.

	<u>Present place of working.</u>	<u>Posted at</u>
1. Sri Pradip Gohain.	DR	TDI/Dimapur. Now JTO
2. Sri Sankar Das.	TSK.	TDI/Dimapur. Assam Circle.

Sd/-

Telecom. District Engineer,
Dibrugarh Division,
Dibrugarh.

Copy to :-

1. The G.M.T./Assam Circle/Guwhati w.r. to his Letter No. STES-7/7 dated 19.12.89.
2. The Dy. G.M.T. DR for information.
3. The T.D.M./Dimapur. -do-
4. The S.D.O.P., DR/TSK for information and release the official immediately.
5. Official concerned.
6. P/File of the officials.
7. E-13/P/I Trfr file.
8. E-17/SH file.
9. Spare.

Sd/-Illegible.

Telecom. District Engineer,
Dibrugarh Division,
Dibrugarh.

*Attested
Meroak
J.D.W.*
Note :- Above order No. STB/Bifur/PI/58 dtd. 5.12.88 is not enclosed here.

- 34 -

Annexure - 9.

To
The Member (Service),
Department of Telecommunications,
Sanchar Bhawan, 20 Ashoke Msrg,
New Delhi - 110001.

(Through proper channel).

Sub:- Irregular posting of some of my colleagues in
Assam as JTO.

corr. No. GKD/DEPTT/93-94/1. Dated at Itanagar, the
10.9.93.

Respected Sir,

With due gumble and respect, I beg to lay before you
the following few lines for favour of your kind consideration
& necessary action please :-

1) That Sir, in the year 1988 while composite N. E. Circle
was bifurcated as N. E. Circle and Assam Circle, I was then
working in Assam as RSA. Like me other two RAS RSAs. namely
Sri Girish Ch. Goswami and Sri Anik Kr. Sinha was also
working in Assam.

During allotment of staffs in these newly formed two
different circles we were allotted to N. E. circle under same
transfer order in spite of our placing of option for
absorption in Assam Circle.

2) that Sir, when the process of transferring of staffs
from Assam Circle to N. E. Circle & vice versa was going on,
at that time, application for appearing in JTO Comp.
exam '89 was called for from the staffs by the Department.

The above.....

*Attested
M. Maroata
JTO*

Annx. 9.

The above mentioned two officials did submit their application in Assam and thereafter they joined in N.E. circle and I had to submit the application in N.E. circle as I was released in ~~the~~ time by my controlling officer honouring the strict order of the CGMT/N.E. Circle/Shillong vide Memo. No. STB-1/Bifur/RSA dated at Shillong, the 9.11.88.

3) That Sir, even though these two officials joined in N.E. Circle long long before the commencement of the exam, they were issued Hall Permit in Assam Circle.

I do not know Sir, as under which Departmental Rules, they were permitted to appear in the JTO exam. against the vacancies of Assam Circle although they were not the staffs of Assam Circle at that time.

since without Rule -38 they cannot become the staffs of Assam Circle, then how could they become eligible to appear in J TO comp. exam. '89 against the vacancies of Assam Circle being the staffs of N.E. Circle. ?

4) That Sir, as a result, these two officials when passed in the said exam., they were absorbed and posted in Assam Circle as JTO in 1992. I believe it is highly illegal.

Today, I am after passing in the same JTO exam., working in N.E. Circle but they are working in Assam Circle & although we were all transferred to N.E. Circle during Circle bifurcation under same transfer order and was working as RSA in N.E. Circle before becoming JTO.

5)

*M. H. Chakrabarty
Adv.*

5) That Sir, if today they can be accommodated in Assam then I may also be accommodated in Assam or otherwise, they shall have to be taken back to N.E. Circle.

In this connection, Sir, I had written necessary letter to both the CGMTS of N.E. Circle and Assam Circle but till today, I have not yet received any reply. My letter number was GKD/DEPTT/92-93/7 dtd. 18.12.92 will all documents.

That's why Sir, I am requesting and appealing you to make necessary enquiry in this regard and to the needful as early as possible.

Sir, if you have nothing to do in this serious matter, then I may kindly be intimated the same and then I will approach to CAT for getting justice.

Thanking you very much Sir, with respectful regards,
I remain,

Yours most sincerely,

sd/- Illegible.

(Shri Gautam Kr. Das),
J.T.O. M. crowave
Itanagar (Arunachal Pradesh)
Ph. No. 03781 - 2278.
Advance copy for kind information & necessary action :-

- 1) The CMFT/N. E. Circle/ Shillong.
- 2) The CGMT/ Assam Circle/ Guwahati.
- 3) The General Secretary, JTO(I), GHQ. N. Delhi.
- 4) The Circle Secretary, N. E. Circle, Shillong.
- 5) The Circle Secretary, Assam Circle, Guwahati.

Sd/- Illegible.

(Shri Gautam Kr. Das).

J. T.O. Microwave,

Itanagar, Arunachal Pradesh.

Ph. No. 03781-2278.

affiliated
Maccabees
Jew.

Annexure - 10.

To

1) The Chief General Manager, Telecom.
Assam Circle, Ulubari, Guwahati-7.

2) The Chief General Manager, Telecom.
North Eastern Circle, Shillong-1.

(Through proper channel).

No. BE/Rip/AssBifur/93-94/ dttd. at Dispur the 25.1.93.

Sub:- Request for Repatriation to Assam Circle from N. E. Circle as option was exercised for absorption in Assam Circle at the time of bifurcation of N. E. Circle into ASSAM Circle and N. E. Circle.

Hon'ble Sir,

Respectfully I beg to lay before you the following few lines for favour of your kind consideration and needful action please.

That Sir,

(1) I was recruited as P.I. in 1984 (where N. E. Circle was a composite one). Completed PI training in 1988 (Ranked 02) posted under TDE/Jorhat. Then in 1989 I was transferred to Tenga under TDE/Itanagar.

(2) I passed JTO Comp. Exam. in 1989 and after completion of training I was made to join at Dimapur as J.T.O. under TDM/Nagaland.

(3) Before bifurcation of N. E. Circle and at the time of completion of PLI. Training I was an optee for Assam Circle.

(4)

Attested
M. A. S.
J. D. B.

(4) But some of my colleagues, who are junior to me on the basis of the year of Recrtt. as P.I. and according to merit as per the rank ~~allotted~~ allotted ⁱⁿ P.I. Training (in Assam Circle) are now working in Assam Circle. They are -

1) Sri Pradip Gohain - Recrtted as P.I. in 1985/86. ranked 08 in PI Training at Guwahati.

(First) PI/Dibrugarh (later) PI/23 to (Nagaland, Recrtted as JTO in 1989, (Now) posted at Chapakhowa (DR) as JTO M/W.

2) Sri Manik Kalita - (first) ~~as~~ PI/Tezpur, (later) PI/ Dimapur, NLD. , (Now) PI/Guwahati.

(He was recruited as PI later than 1984 and ranked 04 in the training.

3) Sri Diganta Mohan Neog , - (First) PI/Shillong (Now) PI. under TDM, Guwahati.

(5) Similarly in case of RSA cadre also who were trained in same batch , some are now working in the Assam ~~xx~~^(Now) ~~xx~~^(Now) Circle. They are -

(a) Sri Anil Kr. Singha,- (First), ASA/Nowgaon, (later) RSA/Dmp, (Now. JTO. Diphu.

(b) Sri Girish Chandra Gossami - (First) RSA/Tezpur, later ASA/Tura, (Now), JTO/Jorhat.

*Approved
Motowab
Jdw.*

Annex 10.

(6) Now we are five (5) JTOs. working in N.E. Circle, we all were optee for Assam Circle.

- (a) Sri Brajen Gogoi, JTO/Dimapur Exch.
- (b) Sri Gautam Kr. Das, JTO/Itanagar.
- (c) Sri J.L. Shrestha, JTO/Dimapur Exch.
- (d) Sri S.Kr. Bhattacharyya, JTO/Seppa (A Pradesh).
- (e) Sri S.Kr. Saha, JTO/Shillong.

I, therefore request you to take up the case and process it, so that I may be repatriated to Assam Circle. I shall remain ever grateful Sir,

Thanking you.

Yours faithfully,

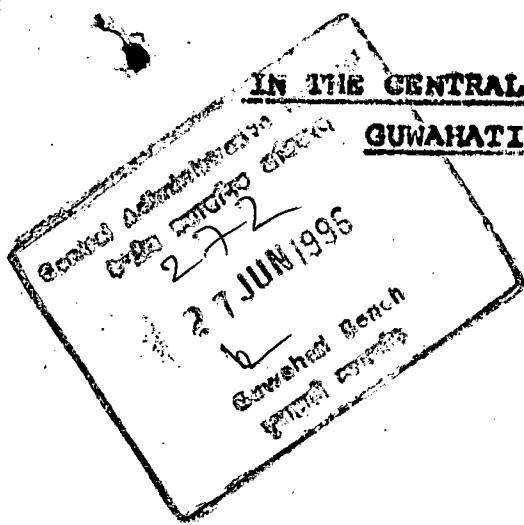
Sri Brajen Gogoi.

(BRAJEN GOGOI)
J.T.O. Dimapur.
Telephone Exch.
Nagaland.

Encos:-

All necessary
Documents.

Attended
Meets
Adv.



Filed by:

Shaukat Ali
256/96

(M.D. SHAUKAT ALI)
Dr. Central Govt. Standing Order
Central Administrative Tribunal
Guwahati Bench, Guwahati

IN THE MATTER OF :

O.A. No.88 of 1995

Shri Gautam Kr. Das & three others

- Versus -

Union of India & Others

- AND -

IN THE MATTER OF :

Written Statements submitted by the
Respondent No.1, 2 and 3.

WRITTEN STATEMENTS

The humble ~~respon~~ respondents submit their
written statements as follows :

Before submitting parawise reply the res-
pondents deem it necessary to give a brief
history of the case for proper adjudication
of the matter which runs as follows :-

In respect of Telecom Service and administra-
tion all the seven North Eastern states viz (1) Assam
(2) Arunachal Pradesh (3) Manipur (4) Meghalaya (5)
Mizoram (6) Nagaland and (7) Tripura were until 1987,
under an administrative control of the CGMT, N.E. Circle
Shillong. In 1987, the N.E. Telecom Circle was bifur-
cated and the State of Assam was placed under the
CGMT, Assam Telecom Circle with Headquarter at Guwaha-
ti while the other six states remained under the
CGMT, N.E. Telecom Circle, Shillong. Staff bifurca-
tion was carried out on the basis of assets availa-
ble in the concerned Circle. Options from the Circle
cadre Staff were obtained for joining any of the two
Circles.

Contd.... 2

R. N. Ali
27-7-96

Majority of the Staff opted for Assam Telecom Circle but it was not possible to accommodate all of them while at same time Telecom Services in the other six States also needed to be maintained. Some of the junior officials though physically working within the Territorial Jurisdiction of Assam Circle, because of their position in the gradation list were allotted to N.E. Circle.

In to this particular case, the four applicants of O.A. No. 98/95 of Hon'ble Ct, Guwahati Bench as well as the private respondents No. 4 to No. 6 though opted and physically working within the territorial jurisdiction of Assam ~~Circle~~ because of their position in their respective gradation lists of their cadre they were allotted to N.E. Telecom Circle. Posting orders for all officials allotted to N.E. Telecom Circle were timely issued. The above four applicants were released by Assam Circle and joined N.E. Telecom Circle. The other three i.e. private respondents No. 4 to No. 6, were not released in time and could not join N.E. Telecom Circle early. During this time applications was called for departmental competitive examination for promotion to JTO(Cadre). The above four applicants of this suit submitted their applications to N.E. Telecom Circle where as the three private respondents submitted to Assam Circle. The respondents at Sl. 4 and 5 thereafter appeared the above said competitive examination and were selected for promotion to JTO cadre. All the six officials then working with N.E. Circle were sent for JTO training to various training centres. On their completion of the training the above four applicants being selected by N.E. Circle were rightly posted to N.E. Circle by the Principal of CTTC, etc, while the two respondents were wrongly posted to Assam Circle on the plea that they have taken their examination from Assam Circle. Same is the case with respondent at Sl. No. 6 also. In fact all the above officials should have been posted to N.E. Telecom Circle had the Government's orders were implemented timely. Because of the non-implementation of the orders, the mistakes in entertaining the applications before joining N.E. Circle and the wrong posting orders issued by Principal training centres this anomaly has arisen.

SUBMISSION :- Since this anomaly has arisen because of the non-implementation of the Government's orders, administrative mistakes and wrong posting orders it is fair and justified to transfer the three respondents to N.E. Circle as JTOs for where vacant posts are available otherwise we have to insist for implementation of the earlier Government orders which means that the three private respondents have to come back

W

to N.E. Circle on their original cadre then appear for JTO promotion examination if they so wish.

P.Rash

Hence to avoid any such hardship, it is prayed to the Leadership to pass an order to transfer them to N.E. Telecom Circle where vacancies in JTO's cadre exists and we are ready to accommodate them to meet the end of the justice. //

1. That with regard to the statements made in paragraphs 1 to 5 of the application, the respondents have no comment.
2. That with regard to the statements made in paragraphs 6.1 to 6.10 of the application, the respondents have no comment, the same being matters of records.
3. That with regard to the statement made in paragraph 6.11 of the application, the respondents beg to state that the contention of the applicant that they should also be accommodated in the Assam Telecom Circle because of the mistake in posting in respect of the three private respondents No. 4 to 6 by cancelling the original allotment order is not correct as mistakes and wrong posting orders cannot be corrected by further wrong decision and orders. Instead the mistake committed earlier by transferring the above three private respondents to N.E. Telecom Circle.
4. That with regard to the statements made in paragraphs 6.12 to 6.14 of the application, the respondents beg to state that they have no comment, the same being matters of records.

Contd... 4

5. That with regard to the statements made in paragraphs 6.15 and 6.16 of the application, the respondents beg to state that the submission of the applicant to accommodate them to the Assam Telecom Circle just because the private respondents were wrongly posted to Assam Telecom Circle may not be considered. But instead the wrong postings of the private respondents No.4 to 6 be corrected by transferring and posting them to the N.E.Circle.

6. That with regard to the statement made in paragraph 6.17 of the application, the respondents beg to state that Government of India, Ministry of Finance Memo No.20014/3/83. B-IV dated 14.12.1983 is applicable only to officials/officers who carry the All-India Transfer Liabilities. The facilities provided in this memo are not applicable to the cadre of JTO which is a circle cadre which does not have All-India Transfer Liability in normal course and circumstances except in exigencies of emergencies and national calamities etc. That apart by various recent judgement the Hon'ble Supreme Court held that the employees who are appointed within the North Eastern Region and are also residents of N.E.Region they are not eligible for payment of SDA.

7. That with regard to the statement made in paragraphs 6.19 of the application, the respondents beg to state that the request for transfer of circle cadre officials from N.E.Circle to any other Circle is possible only under Rule 38 for which applicants can submit applications in prescribed form through proper channel. The same will be processed, considered and forwarded to the concerned Circle only if the situation and working strength in the Circle permit to do so without effecting the services. The same principle may be followed in the case of the above 4 applicants.

8. That with regard to the statement made in paragraph 6.20 of the application, the respondents beg to state that they have no comment, the same being matters of records.

9. That with regard to the statements made in paragraphs 6.21 and 6.22 of the application, the respondents have no comment.

10. That with regard to the statement made in paragraph 7 of the application regarding reliefs sought for, the respondents beg to state that the applicants are not entitled to any of the reliefs sought for in this paragraph and as such, the application is liable to be dismissed.

11. That with regard to the grounds of the application, the respondents beg to state that none of the grounds is maintainable in law as well as in fact and as such, the application is liable to be dismissed.

12. That with regard to the statement made in paragraph 8 of the application regarding interim relief, the respondents beg to state that in view of the facts and circumstances of the case no interim relief is warranted.

13. That with regard to the statements made in paragraphs 9 to 13 of the application, the respondents have no comment.

14. That the humble respondents submit that the application is devoid of merit and as such, the same is liable to be dismissed.

VERIFICATION

I, Shri C.Murmu, Vigilance Officer, Office of the Chief General Manager, N.E. Telecom Circle, Shillong as authorised, do hereby solemnly declare that the statements made above in the 2 Written Statements are true to my knowledge, belief and information and I sign this Verification on this ..19th..... day of June, 1996 at Shillong.

19/6/96

DECLARANT

सर्वकारी अधिकारी
मुख्य महाप्रत्निधि कार्यालय
उत्तर पूर्वी बुरुंगा लैगुण्ड
फ़िल्म 793.601
Vigilance Officer
o/o The Chief General Manager
N.E. Telecom Circle Shillong 793001